



GOVERNMENT OF KARNATAKA

No. RD 158 TNR 2020

Karnataka Government Secretariat,
MS Building,
Bengaluru, Dated: 18-07-2021

ORDER

Whereas, the State Executive Committee (SEC) vide order of even number dated 03-07-2021 has issued guidelines for COVID 19 surveillance, containment and caution which will be in force in the State (except Kodagu District) upto 6 am of 19-07-2021. Subsequently, SEC vide order of even number dated 08-07-2021 has made the aforementioned guidelines applicable for Kodagu district also after considering the declining case positivity rate of the Kodagu District.

And Whereas, the State based on the case positivity rate has carefully calibrated the re-opening up of economic and other activities in the State with strict adherence to COVID appropriate behaviour to ensure that the invaluable momentum gained in the fight against COVID 19 is sustained.

And Whereas, the Ministry of Home Affairs (MHA) vide Order No.40-3/2020-DM-I(A), dated 29-06-2021, has directed the States to consider implementation of targeted and prompt actions for COVID 19 management, as conveyed vide Ministry of Health and Family Welfare advisory dated 28-06-2021 until 31-07-2021. Further, MHA vide letter dated 14-07-2021 has re-iterated continuous focus on five-fold strategy for effective management of COVID 19, i.e., Test-Track-Treat-Vaccination and adherence to COVID appropriate behaviour.

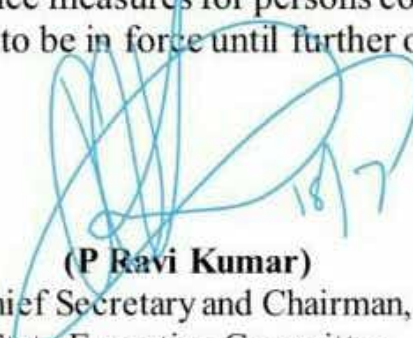
And Whereas, the COVID 19 situation in the State has again been reviewed and it has been observed that number of active cases as well as case positivity rate have been consistently declining. The health experts have suggested opening up few more activities with focused public health measures and strict adherence to COVID 19 appropriate behaviour.

Now, therefore, in exercise of the powers conferred under the Section 24 of the Disaster Management Act, 2005, the undersigned, in the capacity of the Chairman, State Executive Committee, here by directs that the guidelines for COVID 19 surveillance, containment and caution issued vide order of even

number dated 03-07-2021 along with additional activities, as set out below, will remain in force in the entire State upto **6 am of 02-08-2021**, for strict implementation by Chief Commissioner BBMP, Police Commissioners, Deputy Commissioners, Superintendents of Police, and other Heads of Departments and Authorities.

1. **Night Curfew** will continue to be imposed from **10 pm to 5 am** in the State as per the existing guidelines.
2. **Cinema halls/multiplexes/theatres/rangamandiras/auditoriums and similar places** permitted to operate with 50% of its seating capacity strictly adhering to COVID appropriate behaviour and SOPs issued by the concerned departments
3. Colleges and institutions pertaining to Department of Higher Education, permitted to re-open from 26/7/2021, strictly adhering to COVID appropriate behaviour and SOPs/guidelines issued by the concerned Department. Only students, teaching and non-teaching/other staff who have taken at least one dose of COVID-19 vaccine will be permitted to attend the colleges/institutions. Attendance of students will be optional.
4. All Skill Development trainings including long term technical courses are permitted strictly adhering to COVID appropriate behaviour. Only students, teaching and non-teaching/other staff who have taken at least one dose of COVID-19 vaccine will be permitted to attend the institutions

All connecting orders pertaining to the order of even number dated 03-07-2021 and orders regarding special surveillance measures for persons coming from Maharashtra and Kerala State will continue to be in force until further orders.


(P Ravi Kumar)
Chief Secretary and Chairman,
State Executive Committee

To:
The Compiler, Karnataka Gazette, Bengaluru